# GOVERNMENT OF INDIA MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

## LOK SABHA UNSTARRED QUESTION NO.2558 TO BE ANSWERED ON 15.12.2015

### **Effluent Treatment Plants**

#### 2558. SHRI RAM CHARITRA NISHAD:

Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government has asked 118 municipalities and urban local bodies and 678 industrial units in the five Ganga river basin States to submit their action plans for setting up sewage and effluent treatment plants;
- (b) if so, the details thereof;
- (c) whether at present the said cities/ towns generate over 3636 million liters per day of sewage and only 55 sewage treatment plants that serve these towns have a capacity of treating only 1027 million liters and if so, the details thereof;
- (d) whether the Government has asked all industrial units to install continuous online monitoring capabilities and ensure zero liquid discharge by March 31, 2015; and
- (e) if so, the details and present status thereof?

#### ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE

#### (SHRI PRAKASH JAVADEKAR)

(a)&(b) Yes Sir. The Central Pollution Control Board (CPCB) has issued directions under Section 5 of Environment (Protection) Act, 1986 on 9<sup>th</sup> October, 2015 to the local body authorities of 118 cities and towns located on the main stem of River Ganga directing them not to dispose untreated sewage into the river or at any other recipient system and set up Sewage Treatment Plants (STPs) of adequate capacity and provide sewerage system to cover the entire local/urban areas and to ensure complete treatment of sewage. In response to above directions, CPCB has received information from six municipalities of West Bengal regarding action taken report.

CPCB has also issued directions in March, 2015 under Section 18 (1) (b) of Water Act(Prevention and Control of Pollution), 1974 to 5 Ganga Basin State Pollution Control Boards for implementation of action plan from the industries covering Pulp & Paper, Distilleries, Sugar, Tanneries and Textile Sectors for achieving Zero Liquid Discharge (ZLD) standards.

(c) National Mission for Clean Ganga has identified 118 towns/cities which discharge about 4990 Million Liters Per Day (MLD) of sewage into the River Ganga as per the census

2011. CPCB has inventorised 65 STPs in the main stem of river Ganga having installed treatment capacity of 1220 MLD. Out of the 65 STPs, 47 STPs were monitored in the year 2014-15.

(d) & (e) CPCB on February 5, 2014 issued directions under Section 18 (1) (b) of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 to all the State Pollution Control Boards (SPCBs) / Pollution Control Committees for directing the 17 category of highly polluting industries, CETPs and Common incinerators of Hazardous and Bio-medical waste treatment facilities to install 24x7 monitoring devices. As on date, 1782 online continuous (24x7) monitoring devices have been installed by the industries.

Further, directions were also issued to all 11 Ganga Basin States, SPCBs for directing the Grossly Polluting Industries(GPIs) discharging effluent directly into river Ganga and its tributaries (Ganga River Basin) to install 24x7 online monitoring devices. Out of the 764 GPIs discharging their treated effluent into River Ganga, 508 units have installed on-line continuous emission monitoring system. CPCB has also issued show cause notices under Section 5 of Environment (Protection) Act, 1986 on July 30<sup>th</sup>, 2015 to all GPI in 5 Ganga states for implementation of action plan from the industries covering Pulp & Paper, Distilleries, Sugar, Tanneries and Textile Sectors for achieving Zero Liquid Discharge (ZLD) standards.

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